

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

43. C.P. (IB)-1161(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2024**

NAME OF THE PARTIES: - The Bank of Maharashtra Limited
V/s
Alka Rajesh Mimani

Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)-1161(MB)2023: - Adv. Abhishek Samant appeared for the Petitioner/Applicant through VC. None appeared for the Respondent/ Personal Guarantor. List this matter on **03.09.2024**.

Heard the Counsel appearing for the Petitioner and Respondent. The above Company Petition is filed by **The Bank of Maharashtra Limited** for initiation of the Insolvency Resolution Process against Mrs. Alka Rajesh Mimani who is the personal guarantor of M/s. Prologue Retail Solutions Private Limited/ Corporate Debtor.

The Financial Creditor invited attention to the copy of the deed of guarantee executed by the Respondent in favour of the Petitioner dated **28.09.2015**. Learned Counsel appearing for the Financial Creditor further invited the attention of this Bench to the demand notice (Form-B) dated **17.11.2022** thereby calling upon the Personal Guarantor to pay an outstanding amount of Rs.18,91,83,920/- (Rupees Eighteen Crores Ninety-One Lakhs Eighty-Three Thousand Nine Hundred and Twenty only) as on 10.11.2023 and also invited the attention of this bench to the proof of the demand notice.

After hearing the Submissions and upon perusing the above documents, this bench appoints **Mr. Hitesh Kothari having IBBI Registration No. IBBI/IPA-002/IP-N00324/2017-2018/10929 as Resolution Professional** having its registered address at 208 BSE Building, Dalal Street, Fort, Mumbai City, Maharashtra-400001, Email ID:- hiteshkothariipc@gmail.com, **Mobile No.-9702246060** to examine the Petition and file his report within 10 days from the date of the uploading the order. A copy of the report be served upon the Personal Guarantor. List this matter on **03.09.2024** for submission of the report and reply/objection, if any, on behalf of the Respondent.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)